

IN THE NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH

IA No.04 of 2017 in TP No.23/397/398/GB/2016

Under section 397/398

In the matter of

Mr.Bhikam Chand Betala and others

Petitioners

Vs

M/s.Arihant Transport and Industries (P) Ltd

Respondents

Coram :

**Hon'ble Mr.Justice P.K.Saikia, Member (Judicial)**


**O R D E R**

**Date: 11.07.2017**

Mr.S.K. Baid, FCS, submits that the dispute between the parties to this proceeding which is the subject matter of it, is going on to be settled very shortly and, therefore, he prays that this proceeding be deferred to an another date.

I have considered such submission having regard to the order, rendered by this Tribunal before and found reason to accept the prayer made by Mr. Baid.

In view of above submission, the matter is ordered to be listed again on 25.07.2017 for necessary order.



Member ( Judicial)  
National Company Law Tribunal  
Guwahati Bench : Guwahati.